

ITEM NO.4

COURT NO.9

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).4251-4252/2018

(Arising out of impugned final judgment and order dated 20-09-2017 in RP No.151/2016, 20-11-2015 in WA No. 442/2014 passed by the High Court Of Kerala At Ernakulam)

ABDUL HAKEEM M.A. & ORS.

Petitioner(s)

VERSUS

MAHATMA GANDHI UNIVERSITY & ORS.

Respondent(s)

WITH

SLP(C) Nos.4255-4256/2018 (XI-A)

Date : 24-01-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MS. JUSTICE INDIRA BANERJEE

Counsel for the Parties:

Dr. Gopakumaran Nair, Sr. Adv.
Mr. Amit Sharma, Adv.
Ms. Priya Balakrishnan, Adv.
for Mr. C. N. Sree Kumar, AOR

Mr. Krishna Kumar Singh, Adv.
Ms. Praseena Elizabeth Joseph, AOR

Ms. Sakshi Kakkar, AOR
Shakti Singh, Adv.
Mr. Kumar Kashyap, Adv.

Mr. G. Prakash, AOR
Mr. Jishnu M.L., Adv.
Ms. Priyanka Prakash, Adv.
Ms. Beena Prakash, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

We have heard Dr. S. Gopakumaran Nair, learned senior counsel and Mr. Krishna Kumar Singh, learned counsel appearing for the petitioners.

Ms. Sakshi Kakkar, learned counsel appearing for the University prays for and is granted time till tomorrow to advance submissions on behalf of the University.

We shall also hear submissions from the State on the next occasion.

List the matter on 25.01.2019 as Part-Heard.

**(MUKESH KUMAR)
COURT MASTER**

**(SUMAN JAIN)
BRANCH OFFICER**